



XIM UNIVERSITY
BHUBANESWAR



XAVIER LAW SCHOOL

Presents

**National Moot Court Competition,
2024**

ON CORPORATE LAW

February 16th-18th, 2024

In association with



LEGAL-TECH PARTNER



MEDIA PARTNER



VISHWAM JEWELLERS



LIVETECH SOLUTIONS

ABOUT XIM UNIVERSITY

The identity of XIM University is distinguished by its philosophy of “inspiring Futures” by nurturing and educating young minds and by not just walking the well-trodden path but striking out and exploring new paths. XIM University is driven by a resolute commitment to be a trailblazer in responding to societal needs and fostering the creation of sustainable communities, serving as a catalyst for change at the state and national levels. The university stands prominently in its mission to inspire future generations of students seeking excellent quality higher education. Offering a comprehensive range of programs in Business Management, Human Resource Management, Rural Management, Sustainability Management, Law, Communications, Computer Science and Engineering, Economics, Commerce, Humanities, Compassion Studies, Human Settlement, and Governance, XIM University continually introduces new programs to groom visionary, competent, committed, compassionate, and value-based leaders. The university empowers students by imparting knowledge, skills, and a long-term vision that fuels innovation, societal service, and personal growth. Encouraging students to explore learning opportunities beyond the classroom through various Student Forums, XIM University's academic programs are designed around a "learning by doing" model. This approach fosters extensive interaction with all components of the university's ecosystem, serving as a catalyst for evolving leadership philosophy and resilient business practices.

In addition to academic pursuits, co-curricular activities, sports, cultural events, and community engagement are integral aspects of student life. Upholding its vision of faith and spiritual inspiration, XIM University is dedicated to building a just and humane society. It actively supports the poor in their quest for justice, advocates for the rights of displaced persons, promotes compassion and ethics, and prioritizes environmental stewardship as a path to achieving global peace and sustainability.



ABOUT XAVIER LAW SCHOOL

Xavier Law School, recognized by the Bar Council of India, stands as a modern marvel with its outstanding infrastructure, encompassing physical, digital, and intellectual assets. Positioned as a premier new-generation law school, it is committed to providing comprehensive legal education. Nestled in the lush greenery of suburban Bhubaneswar, Xavier Law School aims to educate, train, and nurture exceptionally talented individuals into socially responsible legal professionals. The institution is dedicated to academic excellence, achieved through a steadfast commitment to rigorous teaching, scholarly research, and the innovative application of knowledge. As part of its innovative approach, Xavier Law School boasts a digitally enabled Moot Court Hall and a Legal Aid Clinic, along with access to top-tier e-resources such as SCC Online, Manupatra, Lexis Advance, and a comprehensive collection of legal classics, books, and journals, facilitating capacity building among students. Xavier Law School's state-of-the-art infrastructure and digitally enabled resources are geared towards providing a superior education. The institution also strives to make education accessible by offering scholarships to meritorious students, as well as those from Scheduled Tribes, Scheduled Castes, and economically backward/minority backgrounds, assisting them in meeting their educational expenses.

In addition to its academic focus, Xavier Law School provides a diverse and enriching experience through various student committees, fostering leadership roles, collaboration with diverse peers, and building strong networks. Four active committees - Moot Court Committee, Legal Aid Committee, Alternate Dispute Resolution Committee, and Literary and Cultural Committee - contribute to the holistic development of students. Furthermore, the institution is committed to supporting students in building competencies for placement in various legal practices, including top-tier law firms, public sector undertakings (PSUs), corporations, chambers, and in-house positions. Xavier Law School goes the extra mile by offering dedicated assistance through training workshops, ensuring that students are well-prepared for successful careers in law.



PATRON-IN-CHIEF



FR. ANTONY R. UVARI, S.J.
Vice Chancellor, XIM University

PATRON



FR. S. ANTONY RAJ S.J.
Registrar, XIM University

Competitions ignite the spirit and zeal in students to participate and make their participation worth the while. The collective efforts and the unwavering confidence of the teams shall bear fruits of their commitment, ensuring the young legal mind to showcase their advocacy skills. This platform would be one of the many opportunities to take this competition as a chance for both personal and professional growth. As this competition knocks the door, I extend my heartiest wishes to all the participants who are preparing to enter these hollow halls of legal argumentation and who thus would carry the legacy of legal scholarship on their shoulders.

FOREWORD FROM THE DEAN, XAVIER LAW SCHOOL



DR. NARAYAN CHANDRA SARANGI
Dean, Xavier Law School



We at Xavier Law School look at law as an instrument of empowerment. The University is committed to providing students with the knowledge, tools and facilities required for them to be at the forefront of tackling the social and moral problems of the day, while helping them lead the complex transformation that current environmental and socio-political challenges pose for our societies, especially in the developing world. Our pedagogy to study law is based upon the philosophy that we tend to look at the study of law from a different perspective- from the perspective of business and technology- without losing sight of social commitment as the core value of legal education. Our School is new but we are laying the path which others would be delighted to follow in future. There is a visible drift from 'lawyer centric, provincial, labour-intensive guild to a customer-focused, global, digitized industry'. The transition indicates mustering new skill sets with reflective predictions.

Being the founding Dean of the Xavier Law School, it has come to me with a bundle of joy to commemorate to inculcate in the student's real legal acumen. My tireless efforts will continue to help. in the many challenges my students incur and my assistance shall be ever-reaching in whatever ways it can be. this, I welcome each participant to share this part of learnings with each through this Moot Court Competition that will tender the minds to bring out the best in themselves.

FOREWORD FROM THE FACULTY CONVENOR



DR. AVNISH BHATT
Faculty Convenor,
Moot Court Committee



I cordially invite all law schools and colleges from all over India to participate in the National Moot Court Competition, 2024. It gives us immense pride that our school will host this event. With great enthusiasm, we welcome your esteemed institution to participate in this academic extravaganza, showcasing the finest legal minds across the nation. Rest assured, I extend my expertise and resources to ensure that the event is organized impeccably, offering a platform that allows participants to display their legal acumen and prowess. Together, let us create an event towards academic excellence and the elevation of legal discourse at our Moot Court Competition. I am committed to ensuring an enriching and seamless experience for all participants. As your guide and supporter throughout this competition, I will give unwavering support and assistance to students, aiding them in overcoming any challenges they may encounter. My primary objective is facilitating an environment conducive to learning, growth, and developing essential legal skills.

ABOUT MOOT COURT COMMITTEE

The Moot Court Committee at Xavier Law School is a vibrant hub for passionate law students eager to sharpen their advocacy skills, immerse themselves in simulated courtroom experiences, and engage in persuasive argumentation. Students are required to gain sufficient experience in moot court environments before entering an actual courtroom upon graduation. The moot court experience is designed to equip students with analytical, argumentative, observational, and drafting skills, providing exposure to litigation in various legal forums, both national and international.

Moot court serves as a simulation of actual courtroom proceedings, where teams of law students present their cases in front of a bench of judges in a simulated environment. Prior to the rounds, students research a given problem, engaging in a comprehensive preparation process. It has conducted its inaugural National Moot Court Competition in collaboration with the National Human Rights Commission and has also organized intra-semester competitions to facilitate practice mooting with experienced panels of judges. The institution also hosts workshops on mooting, fostering an inclusive mooting culture, and enhancing students' research skills.



COMPETITION RULEBOOK

I. Introduction

1. Short Title

This shall be called the Rules for the **National Moot Court Competition 2024**.

2. General Information

- The Competition is being conducted by Xavier Law School, XIM University, Bhubaneswar.
- The Competition shall be held from **16th to 18th February, 2024 physically/offline at Xavier Law School, XIM University, Bhubaneswar (New Campus)**.
- The National Moot Court Competition 2024 shall consist of the Preliminary Round, the Advanced Rounds and the Researcher's Test.
 - a. Preliminary Oral Round:** - This round will be open to all teams who have successfully registered for the Competition. The Competition shall have one Preliminary Oral Round. Based on the merit of the score in the Preliminary Round, 8 teams shall qualify for the Advanced Rounds.
 - b. Advanced Oral Rounds:** - The Advanced Oral Rounds shall consist of Quarter-Final Round (**8 teams**), Semi-Final Round (**4 teams**), and the Final Round (**2 teams**).
- The Competition shall be conducted in accordance with the rules mentioned hereunder. Participants are required to adhere to the rules and guidelines prescribed herein.

II. Definition

- **“Administrator”** shall mean Xavier Law School, XIM University, Bhubaneswar.
- **“Bench”** means the members duly invited to adjudicate the Oral rounds, individually or collectively.
- **“Clarification”** means the procedural order (s) and/ or any explanation (s) published by the organizers concerning a query posed by any participating team in the competition within the given deadline.

- **“Competition”** denotes the National Moot Court Competition, 2024 of Xavier Law School, XIM University, Bhubaneswar.
- **“Draws of Lots”** means the match-up between the teams in oral rounds to determine court-room fixtures.
- **“Identity”** means any fact pertaining to the identity of the Team, its members, or the Institution/College/University represented by the Team and the state or region where such Institution/College/University is located and includes any identification marks/seal of the Team.

III. General Rules

- **“Moot Proposition”** means the Moot Problem of the Competition released by the Organizers.
- **“Oral Submissions”** means the oral pleadings before the Bench.
- **“Organizers”** means the Moot Court Committee of the Xavier Law School, XIM University, Bhubaneswar.
- **“Participating Institution”** shall be presumed to be the parent institution of the participating teams.
- **“Participating Team”** means the team which is eligible to participate in the competition after completion of the registration procedure.

1. Date & Venue of the Competition

- The National Moot Court Competition 2024 shall be held from 16th February to 18th February, 2024 at the new campus of Xavier Law School, XIM University, Plot No:12(A), Nijigada, Kurki, Harirajpur-752050, District-Puri, Odisha, India.

2. Team Eligibility

- All students duly enrolled and pursuing a full-time 3-year LL.B. program or a 5-year integrated LL.B. program from the Institution/University recognized by the Bar Council of India or equally competent authority shall be eligible to participate in the competition.
- Only one team from a particular college can register for participation.
- In case of any ambiguity, the Organizers reserve the right to decide thereto, which shall be final and binding.

3. Team Composition

- Each team shall comprise a maximum number of three members (two speakers and one researcher) or a minimum number of two members (one speaker and one speaker-cum-researcher).

4. Official Language

- The official language of the competition shall be English, for written as well as oral submissions.

5. Rules Regarding Registration

i. Registration and Payment:-

- Interested teams are required to register for the Competition by completing the Registration Form. Registration shall not be accepted through any means other than the Registration Form.
- The link to the registration form is provided [here](#).
- The teams must also mention the email ID of either the respective committee or the head/dean of their institution in the Registration Form. The deadline for registration is **15th January 2024 (11:59 P.M. IST)**.
- Prior payment of **INR 4,000/- (Four Thousand Only)** per team as Registration Fee is required to fill the Registration Form. The registration fee shall be inclusive of accommodation and food.
- The confirmation of Registration for the competition will be notified to the teams by the organizers after the completion and verification of all the registration formalities.
- Thereafter, the teams will be provided with a Team Code. At any stage of the competition, a team must be identified only by the allotted team code. All team members must refrain from disclosing the identity of their institution at any time in any manner during their participation in the competition. Non – compliance with this rule shall lead to severe penalty or disqualification, as determined by the Organizers.

ii. Payment of Registration Fee:

- All the teams shall be required to make a payment of **INR 4,000/- (Four Thousand only)** via Bank Transfer before 15th January, 2024 (11:59 P.M. IST) to register for the Competition.
- Early Bird Registration at a discounted fee of **INR 3500/- (Three Thousand Five Hundred Rupees only)** is available till 14th December 2023 (11:59 P.M. IST)

The details for the payment of Registration Fee through Bank transfer is provided below:

A/c Name: XIM UNIVERSITY SCHOOL OF LAW

A/c No: 0852053000000485

Bank Name: SOUTH INDIAN BANK

Bank Branch: XAVIER UNIVERSITY BRANCH

IFSC Code: SIBL0000852

iii. In the Registration Form, the participating team shall indicate which member shall be an official point of contact for the organizers and such person shall be responsible for all official communication between the Organizers and the participating team.

iv. The attachments of the Registration form shall contain the following:

Scanned copy or screenshot of the Receipt generated on completion of the electronic transfer of registration fee showing successful transfer in the name of the beneficiary;

Scanned copies of the bonafide Certificate issued by the Institution of the participating team with the signature of the Dean/Head of the Institution and seal of the Institution.

v. In the event a team notifies the Organizers of its withdrawal or absence from participation in the competition, such team SHALL NOT be entitled to the refund of the registration fee or any amount which has been paid in the registration process.

vi. Submissions of incomplete forms and/or registration via email will not amount to successful registration and shall not be considered. In any such event, the decisions of the organizers regarding the mode of submission in such cases shall be final.

6. Allotment of Team Code

i. After successful registration, each team shall be allotted a Team Code, which shall be communicated to them via email of the Point of Contact.

ii. Teams are required to use the Team Code in their memorials and oral submissions to identify themselves.

iii. Revealing personal identification details in the written or oral submissions shall be penalised.

7. Dress Code

i. Participants shall be in advocate's attire throughout the conduct of the Competition (Inaugural Ceremony, Oral Rounds, Valedictory Ceremony and Prize Distribution) in the manner provided below:

a. For Men- Formals (White formal shirt with black formal trousers, black tie, a black blazer and black shoes); and

b. For Women- Formals (White formal shirt with black formal trousers/skirt, a black blazer and black shoes)

IV. Clarification

i. The teams seeking clarifications regarding the moot problem shall send in their queries through email to: mcc@xim.edu.in on or before **5th February, 2024, 11:59 P.M. IST**. The subject of the clarification email must be **“Seeking Clarification – NMCC 2024”**.

ii. No requests for any clarification shall be entertained post this deadline unless the Organizers deem it appropriate to address any such query.

iii. All clarifications will be released by **7th February, 2024** and shall be released via email for the perusal of all teams.

iv. In case of any delay or change in the responses to the clarifications, the Organizers shall inform the team member who is the official point of contact.

v. No queries regarding the moot problem shall be addressed by any organizer member or student volunteer personally.

V. Memorial and Marking Evaluation

1. Strict adherence to the Rules:

The Teams are expected to strictly adhere to the rules regarding the submission of Memorials. Non-adherence to the same will attract penalties as provided under the Rules.

2. Memorials to be submitted from both sides:

Each team must prepare Memorials for both sides of the dispute.

3. General Conditions for Memorial:

The Memorial shall not contain any form of identification apart from the Team Code. If any such identification or mark, symbol, etc. which has the effect of

identifying the team is found on the Memorial, it shall result in instant disqualification of the participating team.

4. Specific Guidelines for Memorial Submission:

- The Memorial has to be submitted in both soft copy and hard copy.
 - The teams shall submit the soft copy of the Memorial, in “pdf” form only on or before **12th February, 2024** by 11:59 P.M. IST through the Google Form which will be sent to each team.
- Each Team has to send 2 (two) separate pdf file attachments, one attachment containing the written submissions from each side.
- The name of the Memorial should be according to the Team Code and the side for which the Written Submission is prepared. The Team Code must be ascribed on the top right corner of the cover page and succeeded by the first letter of the side for which the Memorial is prepared, i.e., TC (team_code)A or TC (team code)R.
- Teams appearing for Oral Rounds must submit 4 (four) hard copies of memorials, i.e., 2 (two) hard copies of the memorial each side, at the time of reporting at the venue of the Competition.
- Registration for the Oral Rounds shall be deemed complete only on submission of the 4 (four) hardcopies of Memorials on **15th February, 2024** at the Competition venue.

5. Guidelines for Formatting

i. Memorial Structure:

The Memorial must contain the following contents in the order as stated below:

- **Cover Page:** The Cover Page must be **BLUE** for Appellant and **RED** for Respondent. A penalty of 1 (One) mark per side shall be levied in case the team uses the wrong cover page in their Memorial.

The Cover Page of the Memorial must contain the following information:

- (a) The ‘Team Code’ in the top right corner.
- (b) The ‘Name’ and ‘Year’ of the Competition.
- (c) The name of the Case (Case Title).
- (d) The ‘Side’ for which the Memorial has been prepared.
- (e) The name of the ‘Forum’ resolving the dispute.

- **List of Abbreviations;**
- **Index of Authorities:** The Index of Authorities must list all the authorities cited in the memorial.
- **Statement of Jurisdiction;**
- **Statement of Facts:** The Statement of Facts must contain a concise statement of the relevant facts to the dispute. As far as may be, the Statement of Facts should be limited to the stipulated facts and legitimate inferences which can be drawn from those facts. Argumentative facts are prohibited.
- **Issues Raised;**

- **Summary of Arguments:** The summary of arguments should contain a summary of the substance of the arguments, and should not merely be the production of the various headings and sub-headings of arguments.
- **Pleadings/Arguments Advanced:** All legal arguments must be limited to the Pleadings/Arguments Advanced section of the Memorial.
- **Prayer:** The Prayer shall not exceed 1 page.

ii. Team Code:

The Team Code must be ascribed to the top right corner of the cover page.

iii. Margin:

The Memorial must maintain an equal margin of 1 inch on all sides.

iv. Basic compliance for Memorial:

The Memorial (including the preliminary pages and excluding the cover page) shall adhere to the following mandatory specifications:

Paper size: A4

Font type: Times New Roman

Font size: 12,

Line spacing: 1.5,

Text alignment: Justified.

v. Plagiarism

The written submissions in the memorials will not be plagiarized. A similarity index of more than 20% considering the standard exclusions, is not acceptable.

6. Marking criteria for the Memorial(s) submitted by the Teams:

Memorial from each side shall carry a total of 100 marks. The written submissions shall be marked on the parameters which are laid down as under:

Sr. No.	MARKING CRITERIA	MARKS
1	Evidence of Original Thought	25
2	Knowledge of Law and Facts	25
3	Proper and Articulate Analysis	10
4	Structure, Language and Grammar	10
5	Extent and Use of Research	20
6	Correct Format and Citation	10
	Total	100

7. Compendium

i. All relevant case laws, statutory material, and other evidence based on which the participants will present and substantiate their arguments may be submitted in the form of a ‘**Compendium**’.

ii. 1 (one) hard copy of the ‘Compendium’ shall be submitted along with the hard copies of the memorials on **15th February, 2024** during the time of registration at the venue.

[Note: Submission of ‘Compendium’ is at the discretion of the teams, the same is not mandatory to be submitted by all the participating teams.]

iii. Participants shall ensure that anonymity is not violated while passing on any material to the Bench. If any mark, name, seal, symbol or logo of their institution/college/university is present, participants must ensure that the same is rendered unrecognizable.

8. Exchange of Memorials

i. The Exchange of Memorial for the Preliminary Round will be on 16th February, 2024.

The memorial exchange for the advanced rounds of the Competition shall take place prior to the commencement of the advanced rounds (Quarter-Finals, Semi-Finals, and Finals) wherein hardcopies of the respective memorials shall be provided.

ii. Teams are prohibited from making any remarks on the opponent’s Memorial, i.e. the exchanged memorial. Teams are also prohibited from making any copies of the opponent’s Memorial, electronically or otherwise.

VI. Researcher’s Test

i. The Researcher’s Test for the Competition will be conducted on 16th February 2024.

ii. The Researcher’s test will be conducted in offline mode. The venue for the test shall be the same as the venue of the competition, i.e., Xavier Law School, XIM University, Bhubaneswar.

iii. It shall be a test of 100 marks. It is mandatory for the Researcher of each participating team to give the Researcher’s Test. If any team fails to appear for the researcher’s test, they shall be awarded with zero marks.

VII. Oral Submissions and Marking Evaluation

1. General Rules:

- Teams are not permitted to raise issues in the Oral Rounds that have not been submitted in the Written Submissions.
- The language to be used during the Oral Pleading Rounds shall only be English.
- The use of mobile phones, laptops, or any other electronic gadgets is strictly prohibited during the Oral Rounds, subject to the discretion of the judges.
- Participants may use their own bare acts, print outs and commentaries provided that anonymity is not violated during the Rounds.
- The Researcher shall not be permitted to address the Court during the Oral Rounds.
- The Researcher shall not be permitted to pass notes to the Speakers at any stage of the Competition.
- Teams are prohibited from communicating among themselves during the Oral Rounds in any form or manner.
- The decision of the Judges as to the marks allotted to each team shall be final and binding.

2. Structure of Rounds:

i. The Competition shall consist of the following rounds:

Preliminary Round; and

Advanced Rounds including the Quarter-Finals; Semi-Finals; and the Final Round.

ii. During each of the above-mentioned rounds, the order in which the teams shall present their arguments is as follows:

Appellant Speaker 1

Appellant Speaker 2 ;

Respondent Speaker 1;

Respondent Speaker 2;

Rebuttal: Appellant - Any one of the two Speakers; and

Sur-rebuttal: Respondent - Any one of the two Speakers.

3. Time Division between Speakers

Teams shall notify the Court clerks of the division of time between the 2 Speakers, including time reserved for Rebuttal & Sur-rebuttal) 10 minutes prior to the commencement of the Rounds.

Teams exceeding the time limit for the oral rounds shall be awarded with a deduction of 2 (two) marks every minute.

4. Preliminary Rounds

There shall be one Preliminary Round, open for all the participating teams.

Each team shall argue once from either side, i.e., Appellant or Respondent, which shall be decided by way of draw of lots to be conducted by the Organizers.

The qualification of the participating teams to the Advanced Rounds shall be determined based on the scores of the Preliminary Round.

In the event of a tie, the scores obtained for the Memorial of each participating team shall be considered to determine the qualification of the teams to the Advanced Rounds.

In the event of the tie subsisting, the Organizers shall have the authority to decide the same which shall be final and binding.

Best Speaker shall be determined based on the individual score of the Speakers in the Preliminary Round.

5. Advanced Rounds

Every Team shall argue once in each of the Advanced Rounds.

The side to be argued shall be determined on the basis of Draw of Lots after the declaration of the results of Preliminary Round.

The qualification of the teams to the subsequent rounds shall be on a knock-out basis for each of the Advanced Rounds.

In the event of a tie, the team with higher Memorial marks will be given a higher rank.

A) Quarter-Finals:

The top 8 (eight) teams of the Preliminary Rounds shall qualify for the Quarter-Final rounds. The Quarter-Final round shall be a knock-out round.

The teams shall be required to plead only once, either from the side of the Appellant or the Respondent, as the case may be. The team with the higher score of each courtroom fixture i.e., a total of 4 (four) teams, shall proceed to the Semi-Final Round.

B) Semi-Finals:

The 4 (four) Teams from the Quarter Final Round shall qualify for the Semi-Final Round. It shall be a knockout round.

The teams shall be required to plead only once, either from the side of the Appellant or the Respondent, as the case may be. The team with the higher score of each courtroom fixture i.e., a total of 2 (two) teams, shall proceed to the Final Round.

C) Final Round:

The two teams from the Semi-Final Round shall qualify for the Final Round. It shall be a knockout round, where the Appellant and the Respondent side shall be determined by the Organizers by draw of lots.

The teams shall be required to plead only once, either from the side of the Appellant or the Respondent, as the case may be. The team with the higher score shall be the winner of the Competition.

6. Marking criteria for Oral Submissions/Arguments

Oral Submissions/Arguments from each side shall carry a total of 100 marks. The following will be the marking criteria for the oral arguments/pleadings for the Speakers:

S. NO.	MARKING CRITERIA	MARKS ALLOTTED
1.	Appreciation and application of facts	10
2.	Application of legal principles	10
3.	Use of authorities and precedents	10
4.	Presentation skills	10
5.	Clarity of thoughts and structure of arguments	10
6.	Poise and demeanour	10
7.	Court Mannerism	10
8.	Strategy & Time Management	10
9.	Knowledge of laws	10
10.	Response to Forum questions	10
	TOTAL	100

VIII. Delay in Appearance/ presentation

If a team scheduled to participate in the oral submissions of an Oral Round does not appear for 10 minutes after the scheduled time of commencement of the Oral Round, the other team shall have to make oral submissions ex-parte.

IX. Scouting

- i. Scouting is strictly prohibited. Teams shall not be allowed to observe the oral rounds of another team, unless they have been officially knocked-out of the competition.
- ii. Scouting by any team shall entail instant disqualification.

X. Accommodation and Food

I. Accommodation shall be provided by the Organizers to the designated category of Participants of each team for the **three nights and three days** of the competition, i.e. from the **evening of 15th February, 2024 to the afternoon of 18th February, 2024**. Any changes in this rule will be duly notified.

ii. Accommodation shall be provided on a sharing basis and no independent accommodation will be made available.

iii. All facilities shall be provided only to the registered members of a team and no additional members, parents, observers, coaches or faculty advisors shall be accommodated at any cost.

iv. The Organizers shall arrange Breakfast, Lunch, and Dinner only for above 3 days of the competition, i.e., **16th to 18th February, 2024** for all participants, as applicable.

XI. Miscellaneous

1. General Etiquette

- Teams are expected to behave in a dignified manner and not to cause any inconvenience to the Administrators, Organizers, the Judges and any of the other participants to the Competition.
- The Organizers reserve the right to take appropriate action for any unethical, unprofessional or immoral conduct.
- The Rules shall be strictly adhered to. The Organizers, reserve the right to disqualify Team(s) for deviating from these Rules. The Organizers will resolve any contingencies that may arise and will be the final arbitrators regarding any doubts/grievances. The decision taken by the Organizers shall be final. These Rules are not exhaustive.

2. Interpretation of Rules & Regulations

- All interpretations in case of any ambiguity, as well as any waivers, consents or other decisions in the administration of the Competition, are at the complete discretion of the Organizers.
- The Organizers reserve the right to amend, change or delete any rules and regulations of the Competition at any stage as it deems appropriate.
- Any decision made by the Organizers shall be final and binding on all participating teams.

TIMELINE

14th December, 2023

Closing of Early Bird Registration

15th January, 2023

Last Date of Registration

7th February, 2024

Release of Clarifications

15th February, 2024

Last Date of Submission of Memorials (Hard Copy)

16th February, 2024

Preliminary Round

18th February, 2024

Final Round and Valedictory Ceremony

15th December, 2023

Commencement of Registration

5th February, 2024

Last Date of Seeking Clarifications

12th February, 2024

Last Date of Submission of Memorials (Soft Copy)

16th February, 2024

Researcher's Test

17th February, 2024

Quarter Final Round & Semi Final Round

PRIZES AND AWARDS CATEGORY



Winner

Cash Prize of INR 50,000/- (Fifty Thousand Only)



Runner's Up

Cash Prize of INR 30,000/- (Thirty Thousand Only)



Best Memorial

Cash Prize of INR 10,000/- (Ten Thousand Only)



Best Researcher

Cash Prize of INR 5,000/- (Five Thousand Only)



Best Mooter

Cash Prize of INR 5,000/- (Five Thousand Only)

**Certificate of participation shall be given to all the participating teams.*

CORE ORGANIZING TEAM



Dr. Biranchi Narayan Panda
Associate Professor



Dr. Arun Sasi
Assistant Professor



Dr. Manisha Chakraborty
Assistant Professor



Dr. Seemasmiti Pattjoshi
Assistant Professor



Dr. Zahid Parwez
Assistant Professor

MOOT COURT COMMITTEE



Ms. Ranita Jana
Convener



Ms. Indrani Mukherjee
Honorary Chairperson



Ms. Ananya Pandey
Co-convener



Ms. Rishita Srivastava
Co-convener



Ms. Adyasha Pattnaik
Treasurer



Mr. Shreyash Priyadarshi
Secretary



Mr. Arnab Singhal
Secretary

MEMBERS



Mr. Uchit
Panigrahy



Ms. Shreerupa
Hota



Ms. Debalina
Roy



Mr. Sana Sri
Nandan



Ms. Shreya
Kumari



Ms. Pratikshya
Parida



Mr. Aditya Raj
Jaiswal



Ms. Arpita
Mishra



Ms. Aaratrika
Paul



Ms. Arpita
Das



Mr. Sankalp
Mohapatra



Mr. Arobrata
Das



Ms. Sheeza
Shahid



Ms. Aatmaja
Mishra



Ms. Pratyasha
Rout

ORGANISING COMMITTEE MEMBERS

1. KIRAN KIRTI RATH(2020-2025)
2. SHREYA MOONKA (2020-25)
3. KHUSBOO SHARMA (2020-25)
4. FARHAT AFREEN(2020-25)
5. ISHIKA DODRAJKA(2020-25)
6. SANCHIT KENATH(2020-25)
7. SANA SRI NANDAN(2020-25)
8. ADITYA SWAROOP (2020-25)
9. AKHILESH PATRO(2020-25)
10. SIDDHANT MANDAL(2020-25)
11. BIBEK PATY(2020-25)
12. PRATEEK DASH(2020-25)
13. HARSH AGRAWAL(2020-25)
14. ASISH AMLAN GURU(2020-25)
15. ANKITA DAS(2020-25)
16. HARSHIT CHOWDHARY(2020-25)
17. ADITI SAHU(2020-25)
18. ANIKET BISWAS(2020-25)
19. DEBASMITA SAHA(2020-25)
20. BIBEK PATNAIK(2020-25)
21. ARUNDATHI MAMIDALA(2020-25)
22. NIRALI NAYAK(2020-25)
23. SUBHAM SARTHAK DAS(2020-25)
24. ARYA DAS(2021-26)
25. DEBASHISH KUMAR MANDAL(2021-26)
26. RUPALI MOHANTY (2021-26)
27. AMRIT PRATIM MISHRA (2021-26)
28. VED SWORUP DASH (2021-26)
29. AMIT KUMAR (2021-26)
30. ADYAA APOORVA (2021-26)
31. VIVEK SHUKLA (2021-26)
32. SPANDAN AAN PATNAIK (2021-26)
33. SIMRAN SINGH (2021-26)
34. ARYAN AGRAWAL (2021-26)
35. SEJAL RAM (2021-26)
36. MANJYOT KAUR (2021-26)
37. ADARSH KUMAR MISHRA (2021-26)
38. BHAVNA (2021-26)
39. PAYAL AGARWAL (2021-26)
40. KANISHK RAJ (2021-26)



ORGANISING COMMITTEE MEMBERS

41. MICHELLE JULKA (2021-26)
42. GURU PRASAD SAHU (2021-26)
43. MANSHI PRIYADARSHINI BISWAL (2021-26)
44. PRIYANSI PANIGRAHI (2021-26)
45. MUKUND MADHAV SATPATHY (2021-26)
46. SOUMITA KARMAKAR (2021-26)
47. BALWINDER KAUR (2021-26)
48. SANDLI BIRULY (2021-26)
49. ANKITA SUMAN BARLA (2021-26)
50. SHRUTI PRERNA LAKRA (2021-26)
51. AMRUT BIBHAS DASH (2021-26)
52. PURVI PANNA (2021-26)
53. KRISHNAPRIYA MISHRA (2021-26)
54. SAMPARNA MISHRA (2021-26)
55. AMRIT SHIKHAR (2021-26)
56. SNEHA DUTTA (2021-26)
57. MOHIT PATNAIK (2022-27)
58. ZOYENA PARWEZ (2022-27)
59. SHAMBHAVI SURENDRA (2022-27)
60. PARITOSH SATPATHY (2022-27)
61. RAJDEEP BANERJEE (2022-27)
62. DEEP GAGAN TIRKEY (2022-27)
63. SAKSHI DUNG DUNG (2022-27)
64. NIMISHA JENNIFER EKKA (2022-27)
65. ADITYA SHARMA (2022-27)
66. PAYAL PRIYADARSHINI JENA (2022-27)
67. SAYARI SIL (2022-27)
68. SRIJANI MAZUMDER (2022-27)
69. ISHANI DUTTA (2022-27)
70. SAMRIDDHI PATHAK (2022-27)
71. SWATI BHATTAMISHRA (2022-27)
72. KAUSTAVA MOHANTY (2022-27)
73. ISHIKA RANA (2022-27)
74. SUBHASHREE BHOI (2022-27)
75. ANUSHKA (2022-27)
76. SHREYASHI SNIGDHA (2022-27)
77. AKHILENDRA SINGH DEO (2022-27)
78. RUDRAKSH VISHWAKARMA (2022-27)
79. SOURYA VEER PRATAP DEO (2022-27)
80. SOURAV SANKET DAS (2022-27)



ORGANISING COMMITTEE MEMBERS

81. MIRZA MUSHARRAF BAIG (2022-27)
82. CISIL B MARIA (2022-27)
83. K SOBHA PATRO (2022-27)
84. ANANYA PANDA (2022-27)
85. SUBHADRA DAS (2022-27)
86. MAYURIKA MOHANTY (2022-27)
87. JAYJEET DAS (2022-27)
88. KESHAV KUMAR AGARWAL(2023-28)
89. DEBADYUTI DASH(2023-28)
90. SARMISTA SENAPATI (2023-28)
91. SAHIL KHETRI (2023-28)
92. VARSHA PATTANAIK(2023-28)
93. AAYUSHI ARYA (2023-28)
94. ISHA MOHANTY (2023-28)
95. ARPITA SAHOO (2023-28)
96. PRAKRUTI MITRA (2023-28)
97. ANSHIKA NAYAK (2023-28)
98. ADITYA KUMAR BEHERA (2023-28)
99. ADITYA NARAYAN SAHOO (2023-28)
100. JASASWINI JASMIN SINGH (2023-28)



PAST EVENTS AND ACHIEVEMENTS

1ST NATIONAL HUMAN RIGHTS MOOT COURT COMPETITION, 2023



PAST EVENTS AND ACHIEVEMENTS

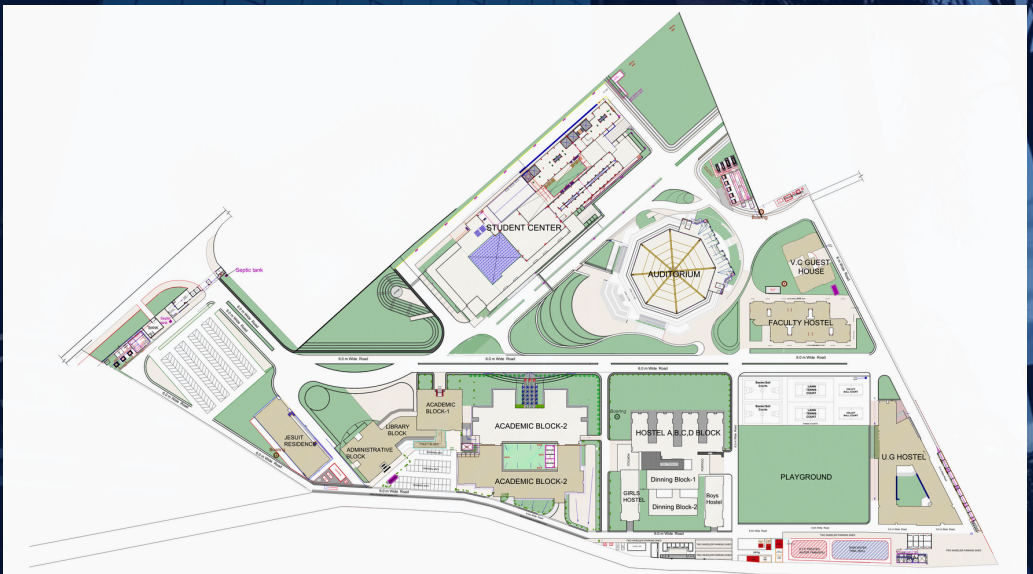
ACHIEVEMENTS OF STUDENTS



AMENITIES IN XIM UNIVERSITY

XIM University is a beacon of excellence in the realm of education and management in India. Renowned for our commitment to academic rigor, ethical values, and holistic development, XIM University stands as a premier institution in the country. The institute has consistently carved a niche for itself in the field of education, producing visionary leaders and professionals.

We believe in the principle of ‘Cura Personalis’ i.e ‘care for the whole person’, education for moral character, adaptability, word affirmation and faith that serves justice are all hallmarks of this philosophy. The emphasis on practical insights, industry exposure, and global perspectives through collaborations with renowned international institutions sets XIM University apart. The state-of-the-art campus fosters innovation and critical thinking, providing students with a conducive atmosphere for growth and exploration.



AMENITIES IN XIM UNIVERSITY

Canteens and Leisure:-

The University boasts canteens that transcend the conventional dining experience. The Ug Mess near the UG Residence, PG Mess near the PG Residence and the IC Mess in the IC Residence offer a diverse range of dining options and snacks. Also, the A la Carte` service, with a diverse menu catering to various tastes, is a culinary delight. Moreover, the vendors located directly behind the UG Residence provide for a quick refreshment with quick bites, hot and cold beverages. Kin & Ken, a café right behind the IC Residence, charms with its inviting ambiance, diverse menu, and a vibrant atmosphere, creating a delightful student hangout.

In Campus accommodation:-

With academic activities round-the-clock, students are required to live on the campus. There are separate Residences for gents and ladies, namely the UG Residence, The IC Residence and the PG residence. All rooms offer 24/7 Internet via Wi-Fi. Amenities in Residences encompass washing machines, water coolers, geysers and lifts. Also, the residence have a common hall namely the Multi-Purpose Hall for recreational purposes. Uninterrupted power supply is guaranteed during outages.

Medical and security Facilities:-

A dispensary is set up on the university campus. An ambulance is available for 24×7 for any emergency. Two fulltime nurses are available to help the residents for consulting any health concerns.

The gated campus has security guards to safeguard and to stop any unauthorized outsiders entering into the residences. CCTVs have been fixed in administrative building, Library building, academic building and students` residences to monitor any irregularities and anti-social elements.

AMENITIES IN XIM UNIVERSITY

Clean Campus:-

XIM University stands out for its impeccably clean campus, reflecting a commitment to environmental stewardship and student well-being. The pristine surroundings create a conducive learning environment, showcasing the institution's dedication to maintaining a hygienic and aesthetically pleasing space for all members of the academic community. The entire campus is a Zero Plastic Zone and dustbins have been implemented quite strategically, that are also segregated before disposal.

Ecospace (First Open-Air Butterfly Garden):-

The open-air butterfly garden in the university is a captivating haven where nature and learning converge. Nestled amidst the lush campus, this enchanting space is meticulously designed to foster biodiversity and offer a unique educational experience. As students stroll through the garden, they encounter a kaleidoscope of butterflies, each contributing to the vibrant ecosystem.

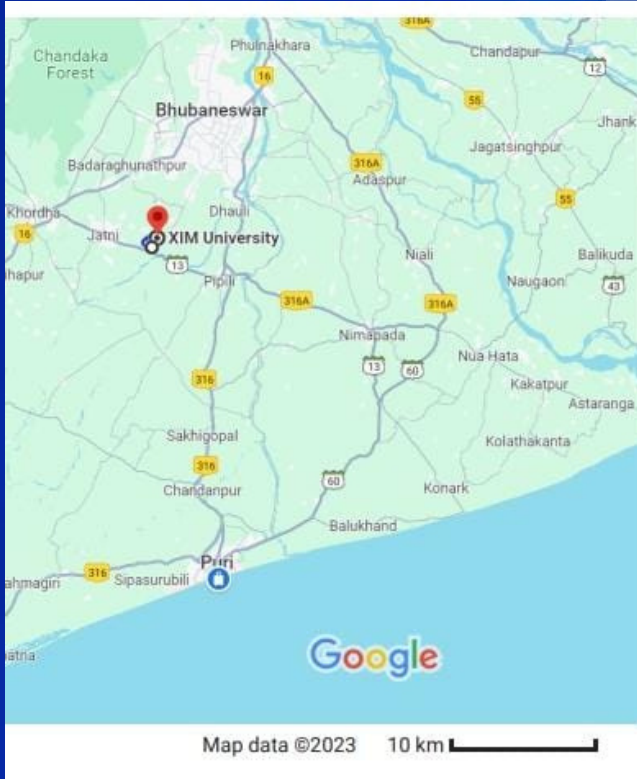
Sports and Fitness Facilities:-

XIM University readies students for the corporate world with top-notch sports facilities. Fitness enthusiasts can find body-mind balance in a well-equipped gym and jogging tracks. Popular sports like basketball, badminton, cricket, football, tennis, table tennis, and volleyball thrive on campus. The sports committee organizes regular events for physical relaxation and mental rejuvenation. In addition to sports, the Student Executive Council (SEC) initiates cultural and intellectual programs, adding a holistic dimension to student life.

MAPS AND DIRECTIONS



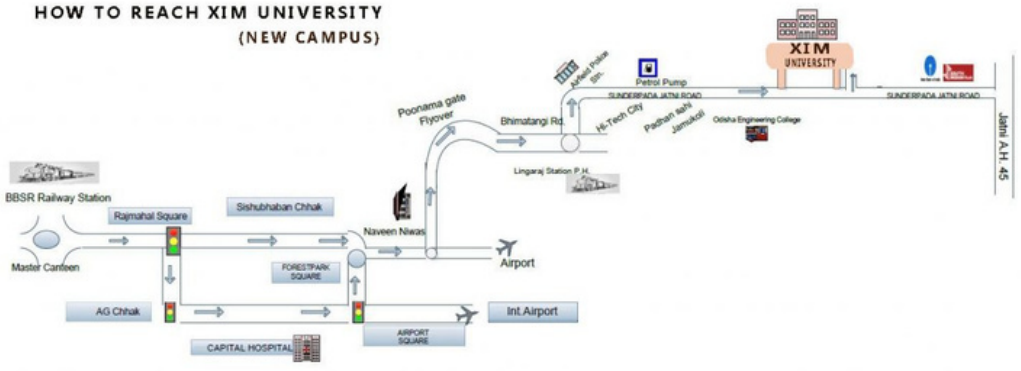
Nearest Airport : BBI (14kms)
Nearest Railway: BBS (16kms)



SCAN FOR MAP ROUTE FROM BIJU PATNAIK INTERNATIONAL AIRPORT TO XIM UNIVERSITY, BHUBANESWAR



HOW TO REACH XIM UNIVERSITY (NEW CAMPUS)



“ ବନ୍ଦେ ଉତ୍କଳ ଜନନୀ! ”

“I bow to thee Mother Utkala”

Odisha, a state in eastern India, stands as a testament to rich cultural heritage, natural beauty, and resilience. The land of temples, Odisha boasts a plethora of architectural marvels, including the iconic Konark Sun Temple, a UNESCO World Heritage Site, and the Lingaraja Temple, showcasing the finesse of Kalinga architecture. The vibrant festivals like Rath Yatra, where the grand chariots carry deities through the streets of Puri, attract millions of devotees and tourists alike, fostering a sense of unity and celebration.

Odisha's diverse geography is a treasure trove of natural wonders. The pristine beaches of Puri and Gopalpur offer tranquility and breathtaking views of the Bay of Bengal. The dense forests of Simlipal National Park harbor a variety of wildlife, making it a haven for nature enthusiasts and wildlife photographers. The majestic Chilika Lake, Asia's largest brackish water lagoon, is a UNESCO-designated Ramsar site, serving as a crucial habitat for migratory birds.

Beyond its natural and architectural splendors, Odisha is known for its warm and hospitable people. The state's commitment to preserving its unique art forms, such as Odissi dance and Pattachitra painting, reflects a deep-seated cultural pride. Additionally, Odisha has made strides in economic development, education, and healthcare, showcasing its progressive outlook.

The state is known as the “City of Temples”, housing one of the bigger Chaar Dhams Known as the Jagannath Dham. The religious generosity it has add to this state a splendor and joyous acronyms to its name while culminating the spirituality it reflects.

Odisha, with its amalgamation of ancient traditions and modern aspirations, stands as a jewel in the tapestry of India, inviting visitors to explore its wonders and experience the warmth of its culture.



MOOT PROPOSITION

1. The Republic of Middleton is an economy of global importance. It has a large and young population and an open and democratic political system. It is already the third largest economy and contributor to global economic growth, having a population of 2 Billion people.
2. Middleton has enjoyed a step up in growth rates over the past few decades supported by reform efforts and the expansion of its aspirational, consumer class. The opening of the economy and the reforms led to introduction of the Competition Act, 2002, which prohibits anticompetitive agreements, abuse of dominant positions and any combinations that may have appreciable adverse effect on competition (“AECC”). The Act established the Competition Commission of Middleton (“CCM”) which would enforce the provisions of Act. The laws of Middleton are pari materia with the laws of India.
3. Given the challenges of policy making in such a large, diverse country with a federal structure of government, reforms were likely to proceed incrementally and be politically opportunistic. Both the central and state governments had important roles to play. Constraints on investment and infrastructure posed a challenge, while Middleton's services-oriented industry, especially IT Industry grew exponentially.
4. In 2010, Middleton experienced a large influx of information technology development and with it, the influx of several technology companies. Several media houses referred to this

phenomenon as the “IT-Age”. The country now became the hub of all technological prowess and a bustling youth community. Apart from the global social media surge, there was also an increase in electronic commerce including shopping and door-to-door delivery.

5. Considering the fact that this growth created a path into an uncharted territory posed a threat to the personal information of the citizens. The Government led discussions for over half a decade, on privacy laws in this IT-Age, since misuse of privacy online became a matter of concern. This led to further discussions, which eventually caused the Parliament of Middleton to pass a new bill in 2023, the Digital Data Protection Act, 2023, which received the President’s assent on August 11, 2023.
6. In 2016, Sahara.com, an e-commerce platform that offers a monumental product range and inventory, enabling consumers to buy just about anything, including clothing, beauty supplies, gourmet food, jewellery, books, movies, electronics, pet supplies, furniture, toys, garden supplies and household goods, through its e-commerce website/App/portal, was launched in Middleton.
7. Sahara.com is an e-commerce platform, owned by Sahara.com Inc (USA). Sahara.com Inc (USA) is an American multinational technology company focusing on e-commerce, cloud computing, online advertisement, digital streaming and artificial intelligence. It is a \$ 200 Billion company and considered to be one of the largest American technology companies.

8. Sahara.com amongst other things, is known for “Sahara Xclusiv”, which is an unlimited free same day, 1-day delivery subscription service in Middleton, on the products purchased from Sahara.com. “Sahara Xclusiv” Delivery revolutionized the e-commerce industry by providing subscribers with quick and efficient delivery services. With the click of a button, consumers could have their desired products delivered to their doorstep within just a few days. This service become incredibly popular, as it eliminated the need to physically visit stores and wait in long queues. Moreover, this “Sahara Xclusiv” subscription had been available for a subscription fee of:

- MNR 100/3 months; or
- MNR 500/6 months; or
- an annual fee of MNR 850/-.

9. A significant development in the digital sphere globally was the rise of OTT platforms. The Over-The-Top (“OTT”) industry in Middleton also saw significant growth in recent years. OTT refers to the delivery of video, audio, and other media content over the internet, bypassing traditional broadcasting channels. With the rapid increase in internet penetration and the affordability of smartphones, the OTT industry has emerged as a dominant force in the Middletonian entertainment sector. OTT platforms are streaming services that deliver content directly to users via the internet, bypassing traditional cable or satellite providers.

10. One of the key drivers of the OTT industry in Middleton is the demand for on-demand and personalized content. The younger population, especially the millennials and Gen Z, prefer the

convenience of watching shows or films whenever and wherever they want. This led to the rise of popular OTT platforms like Netflix, Amazon Prime Video, and Disney+ Hotstar, which offer a wide range of content choices and genres to cater to diverse audience preferences.

11. In 2020, Sahara.com also launched a free OTT platform “Xclusiv+”, which would only be available to the customers who subscribed the “Sahara Xclusiv” delivery subscription. Xclusiv+ is one such platform that offers a variety of movies, TV shows, and original content on-demand. This has changed the way people consume entertainment, as users can watch their favorite shows anytime, anywhere, on various devices. The convenience of streaming services has revolutionized the entertainment industry, allowing users to personalize their viewing experience and discover new content easily.
12. The content on Xclusiv+ ranged from Hollywood and Bollywood Movies to a variety of shows (both Xclusiv+ Original series and some shows/sitcoms/soaps which were famous and available on cable/DTH TV network). Further, the content displayed and genre on the home page of Xclusiv+ was tailored from customer to customer, depending upon their details, demographic location and shopping patterns etc. on Sahara.com. This filtration of the content on Xclusiv+ homepage, as per the preference of the customer, quickly became popular amongst the Middletonian youth.
13. Ms. Anna Bell; the Secretary of the Middleton OTT Platform Association (MOTTA), is one of the earliest subscribers of

Sahara Xclusiv and a resident of Keating (capital city of Middleton where majority of population speaks Kentish language). Ms. Bell was also a regular content viewer of Xclusiv+. Based on her demographic location, the local language spoken; her shopping pattern (the type of books and products she regularly surfed or purchased on Sahara.com), Ms. Bell's home page of Xclusiv+ would tailor the genre and filter the content for her to view. In this case, her homepage of Xclusiv+ would recommend content which was popular in the City of Keating; or content that was in the language of Kentish; or documentaries, romantic and fashion content (which was determined from her shopping pattern eg. The types of books or products purchased on Sahara.com).

14. The integration of Sahara Xclusiv Delivery and the Xclusiv+ OTT platform enhanced the customer convenience and user experience. Subscribers could conveniently order products from the Sahara website or app and have them delivered right to their doorstep. Moreover, with Xclusiv+ included in the subscription, users can access a wide range of entertainment options at their fingertips. This integration creates a seamless experience for consumers, as they can seamlessly transition from shopping to streaming within the same platform. The convenience of having both services in one place saves time and provides a holistic experience for Sahara Xclusiv subscribers.
15. Further, the free OTT content on Xclusiv+ and the tailor-made home page, using the data from shopping pattern of the customers of Sahara.com, quickly led to the popularity amongst the Middletonian youth and Sahara Xclusiv subscription

witnessed a large number of subscribers in just a few months. Majority of the Middletonian population chose to buy the Annual Sahara Xclusiv delivery subscription due to major savings on the price of delivery on Sahara.com and effectively getting access to tailor made and popular content on Xclusiv+ OTT platform for free.

16. The OTT space, which only had a couple of platforms initially, saw an increase in the number of players due to increased viewership, by the year 2023. Currently, there are eight players, including Xclusiv+, above a viewership cap of 30 million visitors in the OTT market in Middleton.
17. The Middletonian OTT market is growing at a 20% rate on a year-on-year (Y-o-Y) basis and is expected to touch Rs 30,000 crore by 2030. This has not only disrupted the mainstream cinema industry but has also democratised opportunities in the sector. This growth can be attributed to the easy accessibility of such content on our smartphones and the boost these platforms received during the Covid-19 pandemic. The nation-wide lockdown imposed during pandemic nudged people to seek entertainment within the confines of their house, making OTTs a convenient and affordable source of entertainment.
18. Further, the growth and the increase in the number of OTT platform players, led to the creation of Middleton OTT Association (“MOTTA”). MOTTA is a private association of all the Middletonian OTT platform players. It works towards the overall growth of the sector and creates an environment for OTT Platforms under regulatory guidelines. MOTTA is the

official voice for the Middletonian OTT Platform industry and interacts with ministries, policy makers, regulators, financial institutions and technical bodies. It also provides a platform for discussion and exchange of ideas between these bodies and the service providers, who share a common interest in the development of OTT Platform in the country. It also collaborates with other industry associations such as Middleton Business Forum, Council of Middleton Industries, Federation of Middleton Chambers of Commerce etc., with the objective of presenting an industry consensus view to the government on crucial issues relating to the growth and development of the industry. The members of the Association consisted for > 60% OTT platform players in the market.

19. The rise in the number of players, as well as users, has further led companies to adopt innovative strategies to generate revenue which wasn't the case earlier. In early 2023, Xclusiv+ bought the telecast rights of live streaming of the International Cricket World Cup, 2023 for the price of MNR 25 Billion and announced that Xclusiv+ would live stream the tournament for free to mobile users in Middleton. This quickly led to the increase in viewership of Xclusiv+.
20. The local news and print media had appreciated such a generous move from Xclusiv+ and has estimated a concurrent viewership of 50 million viewers on Xclusiv+ during the International Cricket World Cup, 2023 final, likely to set a new streaming record.

21. The International Cricket World Cup, 2023 started on 5 October and concluded on 19 November 2023. A quadrennial One Day International (ODI) cricket tournament contested by national teams. Ten national teams participated in the tournament and 48 matches were played in total. It was the first International Cricket World Cup which was hosted in Middleton.
22. On 15.10.2023, Sahara.com posted on its social media and OTT platform that, “We are happy to announce that we are improving the services and adding a variety of International shows, live sports telecast and music streaming services on Xclusiv+ OTT platform. Further, we are introducing a new technology for telecast of live matches and other content, which would provide better sound, clarity, ad-free and stadium-like-feel at your home. In order to bring you the best services, we will be charging Sahara Xclusiv subscribers, a minimal subscription fee of MNR 100/per month for Xclusiv+, w.e.f 01.11.2023 and be scraping with quarterly and semi-annually subscriptions of Sahara Xclusiv”.
23. There was major uproar amongst the consumers after the tweet went viral as this change of the subscription fee was neither intimated nor anticipated, especially during the mid-cricket World Cup season. Due to such change in the subscription fee, some customers didn't renew Sahara Xclusiv subscription all together and some continued with Sahara Xclusiv and committed to the new annual contract of subscription.
24. Due to the change in the subscriptions, viewership and the growth of profits during the International Cricket World Cup

Season, several OTT players had a meeting with MOTTA to discuss the market growth and strategies to seek government support for local Middletonian OTT platforms, instead of International OTT platforms.

25. Thereafter, on 01.12.2023, MOTTA they filed a complaint with the CCM (Case No. 15 of 2023) stating that Sahara.com has misused its position in market; used an unfair advantage against their competitors and additionally forced the customers to buy an annual subscription of Sahara Xclusiv and Xclusiv+.
26. However, the Competition Commission of Middleton did not find any contravention of the provisions of the Act and had closed the matter by way of an order under Section 26(2) of the Competition Act, 2002.
27. Then the MOTTA appealed before the Middleton Competition Law Appellate Tribunal (“MCLAT”), against the orders of the CCM in Case No. 15 of 2023 and alleged that the CCM had erred in dismissing the allegations against Sahara.com.
28. In the light of these events, the MCLAT will hear oral submissions relating to the following issues:
 - a. Whether CCM has erred in dismissing the allegations that Sahara.com has leveraged its position in the e-commerce marketplace to enter the market for subscription based delivery services and OTT platforms, and that it has indulged in the tying of services by making the subscription of Sahara Xclusiv mandatory to avail Xclusiv+ OTT services and shopping on Sahara.com?

b. Whether CCM has erred in dismissing the allegations that Sahara.com has leveraged its position of having telecast rights of International Cricket World Cup, 2023 and abused its dominant position by increasing the subscription fee and restricting the customer to commit to an annual contract of subscription, and contravened Section 4(2)(e) of the Act?

c. Whether CCM has erred in dismissing the allegations that Sahara.com has indulged in predatory conduct by allowing viewership to live International Cricket World Cup for free to the mobile users?

d. Whether CCM has erred in dismissing the allegations that the conduct of Sahara.com has resulted in denial and foreclosure of market for other OTT players and in contravention of Section 4(2)(c) of the Act?

Notes:

(A) The laws of Middleton are *pari materia* with the laws of India, Middleton passed its competition law statute, the Middleton Competition Act, 2002, or the Act (as defined above) in 2002, which was enforced in a phased manner, with its enforcement provisions enforced in 2009 and its most recent amendment took place on April 11, 2023.

(B) The Parties are encouraged to add more issues than the ones mentioned herein based on facts mentioned above. The memorial must contain a specific portion on questions of law being argued.

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